

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5216/2023
(Arising out of impugned final judgment and order dated 13-04-2023
in CRMA No. 2/2023 passed by the High Court Of Judicature At
Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 203148/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 11-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth Kaushik, Adv.
Mr. Jubair Ahmad Khan, Adv.

For Respondent(s) Mr. K.M. Nataraj, ASG.
Mr. Sharan Dev Singh Thakur, AAG
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Mr. Satyam Pandey, Adv.
Mr. Saharanya Sinha, Adv.
Mr. Adit Shah, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Keerti Jaya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 203148/2023:-

We find no reason to grant any interim order at this
stage.

Post the special leave petition for hearing as per the
earlier order after the report is received from the trial Court.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)